

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-08/2017/2531/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
Principal Judge, Family Court,
Barpeta.

Dated Guwahati, the th 19 March, 2024.

Sub:- **Commuted leave.**

Ref:- Your letter No. FCB/15/Admin/2024/277 Dated 15.03.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **nine days of commuted leave from 11.03.2024 to 19.03.2024**, as prayed for. Further, you have been asked to hand over charge of your Court and Office to the Counsellor, Barpeta, in her absence, to the Chief Judicial Magistrate, Barpeta and in his absence to the in-charge C.J.M, Barpeta.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC. VII-08/2017/2532-2534/A, dated

Copy to:

, 19-03-2024

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of duly filled in leave application in the prescribed format is enclosed herewith)
2. The Chief Judicial Magistrate, Barpeta.
- ✓ 3. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)